

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11204/2018

(Arising out of impugned final judgment and order dated 10-05-2018 in CRLA No. 1564/2003 passed by the High Court Of Judicature At Allahabad)

PREM PAL SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 22-02-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Jana Kalyan Das, Sr. Adv.
Mr. Ankit Mangla, Adv.
Mr. Sahil Singhal, Adv.
Ms. Kritika Agrawal, Adv.
Mr. Sandeep Devashish Das, AOR

For Respondent(s) Mr. K. Luikang Michael, Adv.
Mr. Ankur Prakash, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent wants four weeks time to file the response and argue the matter.

Leave granted.

Learned counsel for the appellant has pressed for bail. We find that the appellant has already undergone 14 years of incarceration. On this ground, the remaining sentence of the appellant is suspended and he is released on bail on the terms and conditions that can be imposed by the trial court.

(SUSHIL KUMAR RAKHEJA)
AR-CUM-PS

(RAJINDER KAUR)
BRANCH OFFICER